

ITEM NO.22

COURT NO.14

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No.38136/2013(Arising out of impugned final judgment and order dated 08-10-2013  
in WA No. 320/2013 passed by the Gauhati High Court)

DHIRAJ DAS &amp; ORS.

Petitioner(s)

VERSUS

THE STATE OF ASSAM &amp; ORS.

Respondent(s)

WITH

SLP(C) No. 10859/2014 (XIV)

SLP(C) No. 69/2014 (XIV)

SLP(C) No. 17366/2014 (XIV)

SLP(C) No. 17364/2014 (XIV)

SLP(C) No. 26879-26881/2014 (XIV)

Date : 17-01-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Ms. Diksha Rai, AOR (Not present)

Mr. S. Hariharan, Adv.

Mr. Amaan, Adv.

Mr. Vikash Singh, AOR

For Respondent(s)

Mr. Azim H. Laskar, Adv.

Ms. Debarati Sadhu, Adv.

Mr. Pradeep Kr. Gupta, Adv.

Mr. Abhijit Sengupta, AOR

Mr. Vikramjit Banerjee, A.S.G.

Mr. Gurmeet Singh Makker, AOR

Mr. Nachiketa Joshi, Adv.

Mr. Sanjay Kumar Visen, Adv.

Mr. Shiv Mangal Sharma, Adv.

Mr. Sanjay Kumar Tyagi, Adv.

Mr. Madhav Sinhal, Adv.

M/s. Corporate Law Group, AOR

Mr. Shuvodeep Roy, AOR

Mr. Saurabh Tripathi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. It is submitted on behalf of Ms. Diksha Rai, who was appearing for the petitioners, that Ms. Diksha Rai now has become the Standing counsel for the State of Assam and, therefore, she cannot appear for the petitioners.
2. In view of the above submissions made by learned counsel for the petitioners, Ms. Diksha Rai is discharged from the case and her name shall not be shown in the cause list.
3. Let fresh notices be issued to the petitioners on those SLPs where service is not complete on the respondents/for making necessary alternative arrangements in the matter, returnable after four weeks.
4. Mr. Abhijit Sengupta, learned Advocate-on-Record for respondents states that his name has not been shown in the cause list in SLP (C) No.38136/2013.
5. In view of the above, the Registry is directed to ensure that the name of the aforesaid AOR appears in the cause list on the next date of hearing without fail.
6. He may enquire about the status of the cases before the trial court.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)  
COURT MASTER (NSH)